

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

**E/MISC/70361/2018
E/70634/2018-EX[SM]**

(Arising out of Order-in-Appeal No.61/CE/Appeal/Audit LKO/2018 dated 23.02.2018 passed by Commissioner(Audit),Central Goods & Services Tax and Central Excise, Lucknow.)

Commissioner of Central Excise & Service Tax, Kanpur

...APPELLANT(S)

VERSUS

M/s.Kishan Sahkari Chini Mill

RESPONDENT (S)

APPEARANCE

Shri Pradeep Kumar Dubey (Supdt.)(A.R.) for the Revenue
Absent for the Respondent

CORAM:

SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION : 24.12.2018

FINAL ORDER NO.72907/2018

Per ANIL G. SHAKKARWAR :

The application is for withdrawal of appeal. The appeal was filed by Revenue. It is clear from the application that Revenue requested for withdrawal of the appeal in view of Litigation Policy. The application is allowed and appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

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